

## ACT NO. XXI OF 1899.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 8th September, 1899.)

An Act to amend the Central Provinces Tenancy Act, 1898.

WHEREAS it is expedient to amend the Central Provinces Tenancy Act, 1898; It is hereby enacted as follows:—

1. (1) This Act may be called the Central Provinces Tenancy (Amendment) Act, 1899; and
- (2) It shall come into force at once.

Short title and commencement.

Substitution of new sub-section for sub-section (6), section 45, Act XI, 1898.

2. In section 45 of the Central Provinces Tenancy Act, 1898, for sub-section (6) the following sub-section shall be substituted and shall be deemed to have been substituted on and with effect from the commencement of the said Act, namely:—

“(6) Nothing in this section shall affect a document duly registered before the commencement of this Act; and, on any surrender or transfer such as is described in sub-section (1) being made, decreed or ordered in pursuance of such a document, the rights of the parties to occupy the sir-land shall accrue as if this Act had not been passed.”